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NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP (IB) No. 1241/KB/2018
CA(IB)No.858/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi
2. Hon'ble Member(T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th July, 2019, 10:30 A.M

Name of the Company		Tata Steel Processing and Distributors Ltd. -Vs- M/s. Famica Press Industries Pvt. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

<p>1. MR. R.N. Ghose</p> <p>2. MS. Ankita Mukherjee Adv.</p> <p>3. Ranajit Chatterjee</p> <p>10. MR. Rishav Banerjee, Adv</p> <p>2. MS. Pallabi Ghosh, Adv</p>	<p>for the Operational Creditor For R.P.</p> <p>} for the Corporate Debtor</p>	<p>Ankita Mukherjee Adv.</p> <p>19/7/19</p> <p>R. Ghosh</p> <p>19/7/2019</p> <p>Pallabi Ghosh</p> <p>19/7/2019</p>
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ORDER


Ld. Counsel for Interim Resolution Professional (IRP) appears. Ld. Counsel for the Operational Creditor appears. Ld. Counsel for the Corporate Debtor appears.

CA (IB) No. 858/KB/2019 is filed by the Operational Creditors, Tata Steel Processing and Distributors Ltd. for withdrawal of this proceeding u/s. 12A of the 'I & B Code, 2016'. Committee of Creditors has not been formed. Expression of Interest has not been published.

Since the parties have settled the dispute, CA is allowed and disposed of. Permission of withdrawal of **CP(IB) No. 1241/KB/2018** is also allowed. Main C.P. is disposed of by setting aside the Corporate Insolvency Resolution Process issued against the Corporate Debtor.

Parties are directed to pay fees and costs of the IRP.


 (Harish Chander Suri)
 Member (T)


 (M.B. Gosavi)
 Member (J)